

**IN THE COURT OF PRINCIPAL SESSIONS JUDGE, DINDIGUL**

**PRESENT: Selvi. M.K. Jamuna, M.L.,  
Principal Sessions Judge, Dindigul.**

Thursday, the 12<sup>th</sup> day of August 2021

**CrI.M.P. No.2493/2021  
CNR No.TNDG01-003745-2021**

1. Kandikaruppan, 48/2021  
S/o. Muniyandi
2. Johnson @ Chinnakaruppaiah, 28/2021  
S/o. Kandikaruppan
3. Ganeshkumar, 24/2021  
S/o. Kandikaruppan
4. Periyakaruppaiah @ Karuppaiah @ Kuttiayan, 22/2021  
S/o. Muthumani @ Ganesan .. Petitioners/A2, A4 to A6

/vs/

State through  
Inspector of Police, Nilakottai PS. .. Respondent/Complainant  
Cr. No.61/2021

This bail petition is coming on this day for hearing before me in the presence of Thiru.S.Gobi, Advocate for the petitioners and of Thiru. R.Manoharan, Public Prosecutor for the state on record and on considering the online submissions of either side and on perusal of available records, this court passed the following

**ORDER**

Petition filed U/s.439 Cr.P.C. petitioners/A2, A4 to A6 pray to extend time for surrender as per order in CrI.M.P.No.1443/2021 dated 30.04.2021 for the offences U/s.147, 148, 294(b), 323, and 302 IPC in the case in Cr. No.61/2021 of respondent Police Station.

The learned counsel for the petitioners/A2, A4 to A6 contended that the petitioners were enlarged on bail by this Hon'ble Court vide order in CrI.M.P.No.1443/2021 dated 30.04.2021 with a condition that the petitioners are ordered to be released on bail on executing their own bond for a sum of Rs.1,000/- each before Superintendent of Prison concerned and surrender before the learned Judicial Magistrate, Nilakottai in between the period from 7.6.2021 to 21.6.2021, but, due to COVID-19 pandemic situation, they could not arrange sureties in time, hence they were unable to surrender and produce substantial sureties before the Jurisdictional Court within the stipulated time and therefore he prays to extend time for surrender.

The learned Public Prosecutor has not raised any serious objection.

.2.

Online submissions of either side heard. Records perused. Considering the reasons stated by the petitioners/A2, A4 to A6 for non-compliance of the condition within the stipulated time and also considering the facts and circumstances of the case, this court inclines to extend time for two weeks and the petitioners/A2, A4 to A6 are hereby directed to surrender before the learned Judicial Magistrate, Nilakottai on or before 26.08.2021 and execute their own bond each for a sum of Rs.10,000/- with two sureties each for a like sum to the satisfaction of the said Magistrate without fail and also the petitioners are directed to comply with 3<sup>rd</sup> to 5<sup>th</sup> conditions as imposed by this Court in Crl.M.P.No.1443/2021 dated 30.04.2021 without any deviation and the petition is allowed accordingly.

Pronounced by me, this the 12<sup>th</sup> day of August 2021.

**Principal Sessions Judge,  
Dindigul**

- Since this order is electronically generated, and issued with digital Signature.
- This order is available in E-Courts Official Web Site,  
"<https://districts.ecourts.gov.in/case status/case number>"

**Copy to**

The Judicial Magistrate, Nilakottai  
The Public Prosecutor, Dindigul.

The Inspector of Police, Nilakottai PS.,

To ensure social distancing, they are requested to  
download the order from the official web site link.

Thiru.S.Gobi, Advocate  
for the petitioners.